

The Lok Sabha re-assembled at two minutes past Twelve of the clock.

(MR. SPEAKER—in the Chair)

(Interruptions)

MR. SPEAKER : Please sit down. First hear me.

(Interruptions)

MR. SPEAKER : I have already talked to Mr. Samar Murkherjee.

There are certain things which can be permitted according to rules. And I have never overstepped my authority nor tried to override the rules.

(Interruptions)

श्री राजेश कुमार सिंह (फिरोजाबाद) :
आंध्र प्रदेश की असेम्बली का सेशन बुलाने के बारे में जो आश्वासन हुआ था ...।

अध्यक्ष महोदय : आप सुनें तो मैं अभी बता देता हूँ। आप सुनते नहीं हैं। कभी आप सुन भी लिया करो। मैं एक ही आदमी हूँ, पचास आदमी तो हूँ नहीं। मेरे पास यह सारी चीज आई थी। मैं आपको सुनाता हूँ—

(व्यवधान)

MR. SPEAKER : The Prime Minister said : "I understand that the Chief Minister has already announced his decision to advise the Governor to advance the date of the convening of the Legislative Assembly.

(Interruptions)

MR. SPEAKER : It has come in the papers. That is what she said.

(Interruptions)

MR. SPEAKER : I have not said anything yet.

(Interruptions)**

*Not recorded.

MR. SPEAKER : I have had a meeting with all the opposition party leaders collectively. I have also heard the Minister for Parliamentary Affairs. And I can convey the feeling of all of you in this respect. The Governor has resigned, but the resignation is pending. So, you are feeling, upset about the advancement of the date. That I will convey. And I will convey to him your feelings. That is all.

(Interruptions)**

At this stage, Shri Satish Agarwal and some hon. Members left the House)

SHRI RAJESH PILOT : I have an information...

MR. SPEAKER : Please sit down. I do not want any information. I am not interested in any information.

(interruptions)**

PROF. K.K. TEWARY (Buxar) : I have one submission to make. We all want that the democratic process...

MR. SPEAKER : On that subject I will not listen.

(Interruptions)

I cannot do anything.

(Interruptions)

SHRI SATISH AGARWAL : Are what they saying going on record ?

MR. SPEAKER : Nothing absolutely. I have not permitted even a single word, from this side or that side.

**Aircraft (Third Amendment) Rules, 1984
and Air India Employees, Service
(Amendment) Regulations, 1984**

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
On behalf of my colleague Shri Khursheed
Alam Khan, I beg to lay on the Table :

**Not recorded.

- (1) A copy of the Aircraft (Third Amendment) Rules 1934, (Hindi and English versions) published in Notification No G S R 610 (E) in Gazette of India dated the 14th August 1984, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT 8680/84].
- (2) A copy of the Air-India Employees Service (Amendment) Regulations, 1984, (Hindi and English versions) published in Notification No. HQ/190-53 (C) in Gazette of India dated that 14th April 1984, under sub-section (4) of section 45 of the Air Corporations Act, 1953, together with an explanatory note. [Placed in Library. See No. LT-8681/84].

Statement Correcting reply to USQ No.1308 dt 31.7.1984 and giving reasons for delay in correcting the reply

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on the 31st July, 1984 to Unstarred Question number 1308 by Dr. Subramaniam Swamy, M.P. regarding appointment of L P G Dealers in Eastern Suburbs of Bombay by Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No LT-8682/84].

Notification under Industries (Development and Regulation) Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : I beg to lay on Table a copy of Notification No. SO 592(E) Hindi and English versions) published in Gazette of India dated the 10th August, 1984 regarding extension of period of take over of management of Messrs Indore Textiles Limited, Ujjain (Madhya Pradesh) beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-8683/84].

Coinage (Standard Weight and Remedy of round Shape Coins of Fifty paise containing Copper 75 PER CENT and Nickel 25 percent) Rules 1984.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of the Coinage (Standard Weight and Remedy of round shape coins of fifty paise containing Copper 75 PER CENT and Nickel 25 PER CENT) Rules, 1984 (Hindi and English versions) published in Notification No. S O 2505 in Gazette of India dated the 4th August, 1984, under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-8684/84]

12.11 hrs.

MESSAGES FROM RAJYA SABHA.

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule III of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the copyright (Amendment) Bill, 1984 which has been passed by the Rajya Sabha at its sitting held on the 23rd August, 1984."
- (ii) "In accordance with the provisions of rule III of the Rules of procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Administrative Tribunals Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 23rd August, 1984."
- (iii) "In accordance with the provisions of rule III of the Rules of procedure and Conduct of Business in the Rajya Sabha." I am directed to enclose a copy of the Family Courts